

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 415/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff block for Asset I- 400 kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) Sub-station and Asset II - Extension of 400/220 kV Solapur Sub-station - Augmentation of Sub-station by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under "Transmission system for Solapur STPP (2 x 660 MW)" in Western Region.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Maharashtra State Electricity Distribution Co Ltd. and others

Parties present : Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Subhash C Taneja, PGCIL
Shri S. K. Venkatasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri A. M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Piyush Awasthi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for Asset I: 400 kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) Sub-station and Asset : Extension of 400/220 kV Solapur Sub-station - Augmentation of Sub-station by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under "Transmission system for Solapur STPP (2 x 660MW)" in Western Region.



- b) The actual COD of Asset 1 and Asset 2 were 3.4.2015 and 2.11.2015 respectively.

2. In response to query of the Commission regarding the nature of ICT (spare/unutilised at present etc.) shifted from Wardha to Solapur, the petitioner sought time to submit the required information. The Commission directed the petitioner to submit all the information sought vide ROP in hearing dated 24.11.2014 and letter dated 10.12.2014 and the following information on affidavit with an copy to the beneficiaries by 14.4.2016:-

- a. Whether any transmission tariff was allowed for the 500 MVA ICT at Wardha and if allowed, the Petition No. in which the tariff was allowed. On shifting 500 MVA ICT to Solapur Sub-station from Wardha Sub-station, clarify treatment of the tariff allowed, if any?
 - b. The break of the capital cost of the 500 MVA ICT at Solapur Sub-station included in the capital cost for the purpose of tariff. Also clarify the treatment of the cost of shifting, dismantling and erection of the ICT at Solapur Sub-station.
 - c. IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets.
 - d. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
 - e. Undertaking duly depicting the un-discharged liabilities, if any.
3. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

